

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00324/2021

Dated Friday the 26th day of March Two Thousand Twenty One

CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. C. V. SANKAR, Member (A)

(Through Video Conferencing)

Smt. R. Krishnaveni, Wd/d of late B. Subbarayalu,
No. 19, Selva Vinayagar Koil Street,
Gandhi Nagar, Arakkonam 631001.Applicant

By Advocate M/s. Ratio Legis

Vs

1.Union of India rep by,
The General Manager,
Southern Railway,
Park Town, Chennai 600003.

2.The Senior Personnel Officer,
Engineering Workshop, Arakkonam,
Southern Railway 631001.Respondents

By Advocate Mr. P. Srinivasan, Sr. Standing Counsel for Railways

ORAL ORDER**(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The relief prayed for in this OA is as follows:

"To call for the records related to the service particulars of late B. Subbarayalu and the latest representation dated 27.01.2020 & 22.05.2020/03.06.2020 and further to direct the respondents to extend family pension with effect from the date of death of her father ie., 03.01.2016 with all the attendant benefits with admissible interest and to make further order/orders as this Hon'ble Tribunal may deem fit and proper and thus render justice."

2. Heard Mr. T. Vijayakumar, counsel for the applicant and Mr. P. Srinivasan, Sr. Standing Counsel for Railways appearing on advance notice.
3. Perused the OA and all the documents. At the time of hearing, counsel for the applicant submits that the applicant has filed representation on 22.05.2020 which has not been considered by the respondents. He further submits that this OA may be disposed of with a direction to the respondents to consider the pending representation of the applicant in a time bound manner.
4. Hence, without going into the merits of the case, this OA is disposed of with a direction to the respondents to consider the representation of the applicant dt. 22.05.2020 and pass a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage. No costs.

**(C.V.Sankar)
Member(A)**

26.03.2021

SKSI

**(S.N.Terdal)
Member(J)**